NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/45/2016

NAME OF THE PETITIONER(S)

: Shri S.Kalidasan & anothrs

NAME OF THE RESPONDENT(S)

: Ari Fabrics Limited & another

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Tiv.P. SaiVila Pur cili vishnu

J.v.P. C'VI

11. Kartlik Seshadoi

N.P. Vijagkuman P. Poradeep

ORDER

Counsel for both the parties are present. It has been reported that an appeal is subjudice before the High Court of Madras in relation to subject matter contained in TCP/45, wherein the interim order has been issued by the Hon'ble High Court on 6th May 2010 maintaining status quo on the said date. Therefore, the matter is adjourned sine die. However, liberty is granted to both the parties that as and when the interim order is vacated/matter is finally disposed of in the Hon'ble High Court, they may mention it before this Bench for reviving the proceedings.

(Ch.Mohd.Sharief Tarig) Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)